

GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
(DEPARTMENT OF COMMERCE)

LOK SABHA  
UNSTARRED QUESTION NO.117  
TO BE ANSWERED ON 17<sup>th</sup> JULY, 2017

**IMPORT OF WASTE/ SCRAP MATERIAL**

**117. SHRI RAM MOHAN NAIDU KINJARAPU:**

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether there is an import of waste, garbage and scrap material from other countries, particularly from the western countries into India;
- (b) if so, the details thereof along with the amount of waste, garbage and/or scrap imported into the country during the past five years;
- (c) whether all of these imports are reused locally for local requirements and to fuel small industries and if so, the details thereof;
- (d) whether any of these imports are harmful to the health of the people and if so, the steps being taken by the Government to prevent or reduce their harmful effects; and
- (e) whether these imports are governed by any legislation/rules framed by the Government and if so, whether all imports are being made in accordance with these rules/laws and if so, the details thereof?

**ANSWER**

वाणिज्य एवं उद्योग राज्य मंत्री (श्रीमती निर्मला सीतारमण) (स्वतंत्र प्रभार)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY  
(INDEPENDENT CHARGE)  
(SMT. NIRMALA SITHARAMAN)

- (a) to (b) The details of various kinds of wastes and scrap imported into India in the last five years are at Annex.
- (c) Imported waste and scrap is used as secondary raw material for conversion into new raw materials. The recycling process promotes small industries which use recycled scraps from sectors like automotive, power, infrastructure, construction and white goods. Recycling is environmentally more sustainable and it is a cheaper source of raw materials.
- (d) to (e) Import of any form of metallic waste, scrap is subject to Pre-Shipment Inspection Certificate (PSIC) from the Pre- Shipment Inspection Agencies (PSIA) for radiation & arms and ammunition. Any violation in terms of import conditions or wrong certification is penalized under the provisions of the Foreign Trade (Development and Regulation) Act, 1992 (as amended from time to time).

Further, Ministry of Electronics & Information Technology (MeitY) is involved in developing technology to recycle e-waste in an environment friendly manner. A number of R&D projects have been initiated under MeitY to find out technological solution on e-waste recycling in an environment friendly manner.

Moreover, under the Environment Protection Act, 1986 and Rules there under, import of products, equipment containing Ozone Depleting Substances (ODS) is subject to Rule 10 of the Ozone Depleting Substances Rules, 2000. Similarly, the Government has comprehensively revised its regulation on hazardous materials through Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 dated 4th April, 2016 wherein items included in the Schedule-VI of the Rules such as metal and metal bearing wastes, wastes containing principally organic and inorganic constituents which may contain metals and organic /inorganic materials, used critical care medical equipment for re-use, solid plastic waste, waste edible fats and oils of animal or vegetable origin (e.g. frying oil), waste pneumatic tyres for direct reuse, Wastes collected from household/municipal waste etc. are prohibited for import from all countries. Import of Hazardous Chemicals is also subject to the provisions of the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 (made under the Environment (Protection) Act, 1986) and violations of provision under these acts / rules are punishable as per the provisions under these Acts / Rules.

## Annex

## India's Import of Waste/Garbage/Scrap, category-wise, for the last five financial years (2012-13 to 2016-17)

Category of Waste/Garbage/Scrap	2012-13		2013-14		2014-15		2015-16		2016-17	
	Quantity	Value	Quantity	Value	Quantity	Value	Quantity	Value	Quantity	Value
<b>A. METAL WASTE AND SCRAP</b>										
ALUMINIUM WASTE AND SCRAP	738470	1356.84	721630	1253.74	892457	1552.43	867472	1325.99	931249	1402.18
COPPER WASTE AND SCRAP	204262	1181.49	143735	820.79	166850	854.05	181898	764.23	171153	671.53
FERROUS WASTE AND SCRAP; REMELTING SCRAP INGOTS	8197924	4474.15	4779781	2746.11	5935946	3329.27	7218871	2824.39	5718404	2053.93
LEAD WASTE AND SCRAP	51494	95.31	58834	109.93	60731	112.51	58724	90.23	66653	107.42
NICKEL WASTE AND SCRAP	668	5.38	2790	22.66	2553	20.67	2009	12.85	2661	16.23
OTHER BASE METALS WASTE & SCRAP	294	1.20	148	0.75	303	0.88	372	1.26	1304	3.42
ZINC WASTE AND SCRAP	61219	101.09	69496	113.16	83661	153.57	58940	98.09	69745	130.87
<b>B. OTHER WASTE</b>										
PLASTIC WASTE	204067	122.70	243393	148.12	232262	145.72	203326	101.71	155749	77.81
RUBBER WASTE	18905	2.56	109556	8.69	217536	17.98	317666	24.14	386871	25.03
WASTE PAPER	2273855	539.34	2611186	617.77	3086606	743.72	3124648	677.95	3194760	678.34
WORN CLOTH	252564	112.50	281034	117.18	293706	121.92	315901	109.03	326569	86.08
BATTERY WASTE	20976	36.92	39361	43.94	37080	41.91	44144	43.79	59487	56.38
<b>Grand Total</b>	<b>12024697</b>	<b>8029.46</b>	<b>9060944</b>	<b>6002.85</b>	<b>11009691</b>	<b>7094.63</b>	<b>12393972</b>	<b>6073.66</b>	<b>11084605</b>	<b>5309.22</b>

Note: Figures pertaining to the financial year 2016-17 is Provisional